

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA-22 of 2014 in
DFR-2897 of 2013**

Dated : 18th February, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Kerala State Electricity Board ... Appellant(s)

Versus

Kerala State Electricity Regulatory Commission ... Respondent(s)

**Counsel for the Appellant (s) : Mr. M.T. George
Counsel for the Respondent(s): Ms. Mukti Choudhary**

ORDER

**IA-22 of 2014
(Appl. for condonation of delay)**

Ms. Mukti Choudhary undertakes to file Vakalatnama on behalf of the State Commission.

This Application is filed for condoning the delay of 357 days in filing the Appeal against the main Order. The reason for the said delay is pendency of the review. We are not able to understand as to why the State Commission took long time to dispose of the Reviw. Therefore, the State Commission is directed to give explanation for the said delay.

Post this Application on **12.03.2014** for further hearing.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson